

गुजरात में आकाशवाणी के जूनागढ़ केन्द्र
द्वारा कार्यक्रम किया जाना

*390. श्री अनन्तराय देवशंकर दबे :

क्या सूचना और प्रसारण मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या सरकार ने जूनागढ़, गुजरात
में आकाशवाणी केन्द्र का निर्माण-कार्य
आरम्भ कर दिया है; और

(ख) यदि हाँ, तो इस संबंध में अब
तक कितनी प्रगति हुई है और उक्त केन्द्र
कब तक कार्य करना आरम्भ कर देगा ?

सूचना और प्रसारण मंत्रालय के राज्य
मंत्री (श्री के० पी० सिंह देव) : (क) और
(ख) : जूनागढ़ में रेडियो स्टेशन स्थापित
करने के लिए स्थल का चयन कर लिया
गया है और इसे अधिगृहित करने के लिए
कार्रवाई शुरू कर दी गई है। उक्त
स्टेशन को आठवीं पंचवर्षीय योजना
के अंत तक पूरा किए जाने की परिकल्पना
है।

Closure of Banks as a Result of Securities SCAM

*391. SHRI SOMAPPA R. BOMMAI :
Will the Minister of FINANCE be pleased
to state :

(a) whether some banks are being closed
down as a result of the recent Securities
Scam;

(b) whether a proposal is being explored
to amalgamate the concerned banks into
some viable nationalised banks; and

(c) if so, what steps are being taken in
this regard ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE AND THE
MINISTER OF STATE IN THE MINI-
STRY OF PARLIAMENTARY AFFAIRS
(DR. ABRAR AHMED) : (a) Reserve
Bank of India (RBI) have reported that
Bank of Karad Limited has been placed
under liquidation as per the orders of the
Bombay High Court w.e.f. close of 27th
May, 1992 on an application filed by RBI.
The Metropolitan Cooperative Bank Limited,
Bombay has also been placed under liqui-
dation by the order of the Divisional Joint

Registrar, Bombay with the approval of the
RBI.

(b) No, Sir.

(c) Does not arise.

Inspection of Bombay Stock Exchange

*392. SHRI KAMAL MORARKA : Will
the Minister of FINANCE be pleased to
state :

(a) whether it is a fact that SEBI team
had, recently, inspected the Bombay Stock
Exchange;

(b) if so, what was the purpose of the
inspection; and

(c) what are the findings thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE AND THE
MINISTER OF STATE IN THE MINI-
STRY OF PARLIAMENTARY AFFAIRS
(DR. ABRAR AHMED) : (a) Yes, Sir.
Securities and Exchange Board of India inspec-
ted Stock Exchange, Bombay between
9-23 February, 1993.

(b) The broad objective behind the inspec-
tion was to examine the overall func-
tioning of the Exchange.

(c) The findings of the Inspection are
broadly the following :

(1) The implementation of the Rules,
Bye-laws and regulations of the
Exchange is very unsatisfactory.

(2) There is a large scale default in the
payment of margins by the Mem-
bers of the Exchange and Exchange
has failed to take sufficient deter-
rent action.

(3) Large number of arbitration cases
are pending for periods far beyond
the time laid down in the Bye-laws
of the Exchange.

(4) The Exchange has failed to take
effective follow up action after the
inspection of brokers books.

(5) Ineffective Mechanism for dealing
with defaulter's cases; and

(6) Lack of uniformity in enforcement
of regulations vis-a-vis all mem-
bers.